

FIR No.29832/19
u/s 411 IPC
PS Punjabi Bagh
State vs. Ankush

08.09.2020

File taken up today as one letter received from Deputy Jail Superintendent, Central Jail no.4, Tihar, New Delhi.

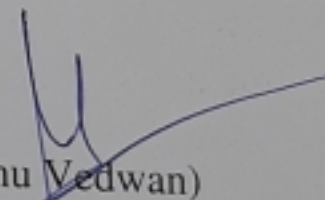
Present: Ld. APP for the State.

Perused the letter of Jail Superintendent concerned.

In the present case, accused **Ankush** has already been granted bail vide order dated **03.09.2020** on furnishing personal bond in sum of **Rs.10,000/-** with one surety of like amount subject to satisfaction of Jail Superintendent concerned.

It is stated in the letter of Jail Superintendent concerned that "as to whether the accused is to be released only after furnishing personal bond or otherwise". In this context it is hereby directed that accused be released on furnishing personal bond alongwith surety bond.

Let the copy of order be sent to the Jail Superintendent concerned for compliance.


(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

Vehicle No. DL8S CJ 8027
Challan No. DL20275200827181500
Circle MTC

08.09.2020
Present.

Ld. APP for the State.

Applicant in person with ld. counsel.

An application for rectification of vehicle number DL8SCJ 8027 in the order dated 05.09.2020 is moved by ld. Counsel.

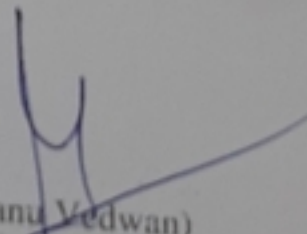
It is submitted by ld. Counsel that inadvertently the vehicle no. DL8CJ 8027 has been mentioned while the correct vehicle number is DL8S CJ 8027.

Submissions heard. Perused.

In view of submissions made, let the superdari order dated 05.09.2020 be read as that the vehicle bearing no. DL8S CJ 8027 be released to the applicant / rightful owner on the same terms and conditions as mentioned in the order dated 05.09.2020 in the aforementioned challan.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 08.10.2020.


(Manu Vedwan)
MM(West)/THC/08.09.2020

FIR No.904/14
Case No.72880/16
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

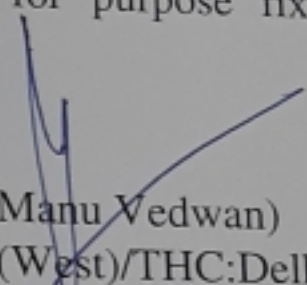
Present: Ld. APP for the State.

Accused Jai Kochar is absconding.

None for other accused persons.

In the interest of justice, be put up for purpose fixed on

08.12.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

Pratibha Gupta Vs. FIIT JEE India Pvt. Ltd. Etc.
Case No.7471/16
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for
08.09.2020 as per the directions of Hon'ble High Court.

Present: None for applicant.
Be put up for purpose fixed on 08.12.2020.

(Manu Vedwan)
MM-01(West/THC:Delhi
08.09.2020

FIR No.688/16
Case No.1799/17
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Accused absent.

In the interest of justice, be put up for purpose fixed on

08.12.2020.

(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

FIR No.370/13
Case No.7119/17
PS Punjabi Bagh

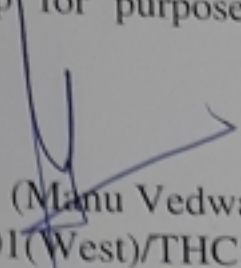
08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for
08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for IO/ SHO.

In the interest of justice, be put up for purpose fixed on

08.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

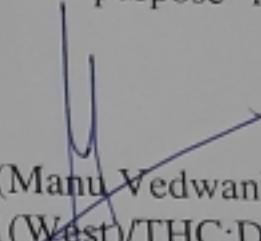
FIR No.356/13
Case No.806/18
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for
08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for IO/ SHO.

In the interest of justice, be put up for purpose fixed on
08.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

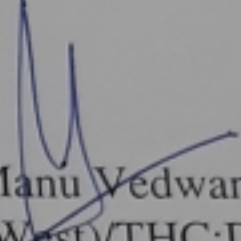
FIR No.191/15
Case No.5446/18
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for complainant.
None for IO.

In the interest of justice, be put up for purpose fixed on
08.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

FIR No.1203/14
Case No.5445/18
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused persons.

In the interest of justice, be put up for purpose fixed on

08.12.2020.

(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

FIR No.162/19
Case No.1624/20
PS Punjabi Bagh

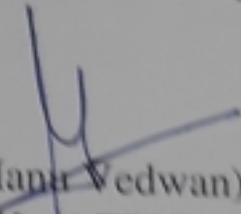
08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

Summons were issued to the accused however the same could not be received back due to Covid 19. In the interest of justice, previous order be complied afresh for 08.12.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

FIR No.462/18
Case No.9822/18
PS Punjabi Bagh

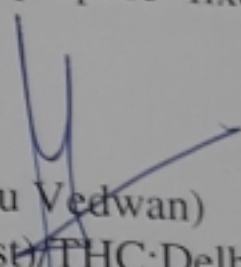
08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for
08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Accused absent.

In the interest of justice, be put up for purpose fixed on

08.12.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

FIR No.486/18
Case No.9841/18
PS Punjabi Bagh

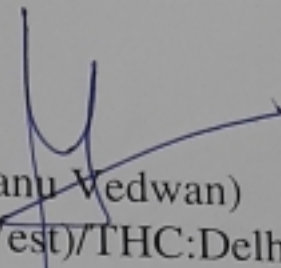
08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

In the interest of justice, previous order be complied afresh for

08.12.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

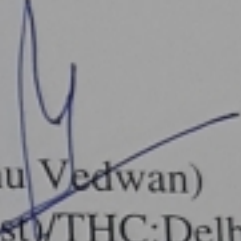
FIR No.608/19
Case No.961/20
PS Rajouri Garden

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

Summons were issued to the accused however the same could not be received back due to Covid 19. In the interest of justice, previous order be complied afresh for 08.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

Rikesh Vs. Radhey Shyam etc.
Case No.2733/19
PS Punjabi Bagh

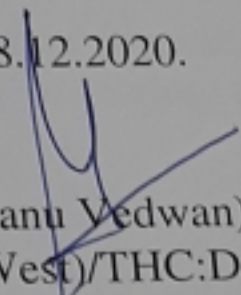
08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

No report received from IO.

Let previous order be complied afresh for 08.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

FIR No.42/19
Case No.2429/19
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

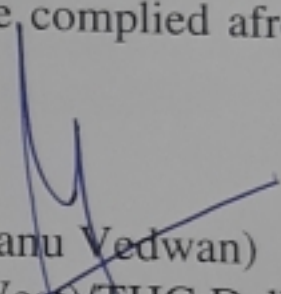
Present: Ld. APP for the State.

LAC Sh. Sanni Garg for the accused persons.

Accused persons are absent.

In the interest of justice, previous order be complied afresh for

08.12.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

FIR No.668/20
Case No.3138/20
PS Punjabi Bagh

08.09.2020

Present: Ld. APP for the State.
None for accused.

22.09.2020.

In the interest of justice, be put up for purpose fixed on

(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

FIR No.609/20
Case No.3476/20
PS Punjabi Bagh

08.09.2020

Present: Ld. APP for the State.
None for accused.

22.09.2020.

In the interest of justice, be put up for purpose fixed on

(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

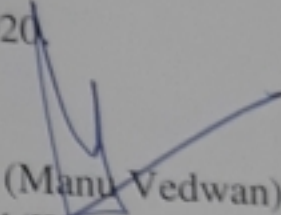
FIR No.287/17
Case No.2088/19
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for
08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

Be put up for purpose fixed on 08.12.2020.

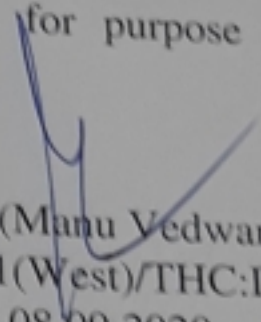

(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

FIR No.495/20
Case No.3139/20
PS Punjabi Bagh

08.09.2020

Present: Ld. APP for the State.
None for accused.

22.09.2020. In the interest of justice, be put up for purpose fixed on

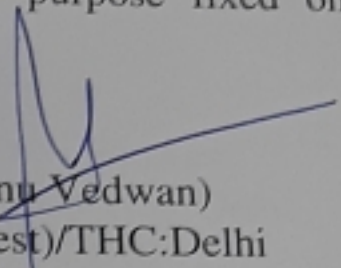

(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

e-FIR No.05288/20
Case No.3806/20
PS Punjabi Bagh

08.09.2020

Present: Ld. APP for the State.
None for accused.

In the interest of justice, be put up for purpose fixed on
22.09.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

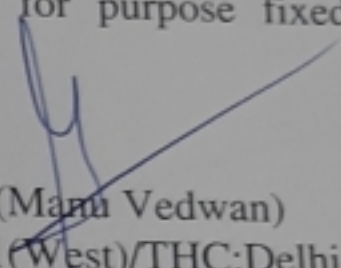
08.09.2020

FIR No.588/20
Case No.3140/20
PS Punjabi Bagh

08.09.2020

Present: Ld. APP for the State.
None for accused.

In the interest of justice, be put up for purpose fixed on
22.09.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

FIR No.65/20
Case No.2107/19
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

In the interest of justice, be put up for purpose fixed on 08.12.2020.

(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

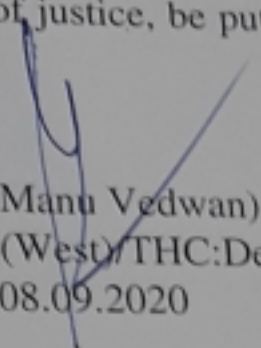
Jaspal Singh Vs. Vipul Mittal etc.
Case No.2968/18
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

Presence of complainant and his counsel could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 26.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

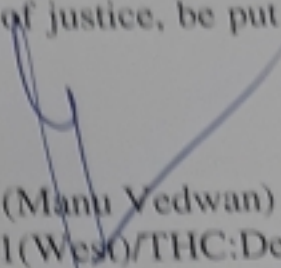
Jaspal Singh Vs. Naresh Mittal etc.
Case No.2967/18
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

Presence of complainant and his counsel could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 26.10.2020.


(Manu Vedwan)
MM-01(Wes0)/THC:Delhi
08.09.2020

FIR No.547/19
Case No.8399/19
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

Presence of accused could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 08.12.2020.

(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

FIR No.672/18
Case No.3980/19
PS Tilak Nagar

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

Presence of accused could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 08.12.2020.

(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

FIR No.537/17
Case No.6217/18
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 08.12.2020.

(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

FIR No.497/2016
PS Punjabi Bagh
u/s 406/420/511/34 IPC

08.09.2020

Fresh cancellation report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Neither the IO nor the complainant is present.

Let notice be issued to the complainant through IO for

09.12.2020.

(Mantu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

FIR No.188/2020
PS Punjabi Bagh
u/s 420/406/34 IPC

08.09.2020

Fresh cancellation report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Neither the IO nor the complainant is present.

Let notice be issued to the complainant through IO for

08.12.2020.

(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

Manoj Kumar Vs. M/s Ambey Group etc.
Case No.9281/16
PS Punjabi Bagh

08.09.2020

The present case was earlier adjourned en-block on 05.05.2020 for 08.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

Presence of complainant and his counsel could not be procured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 27.10.2020.

(Manu Vedwan)
MM-01(West)/THC:Delhi
08.09.2020

FIR No.362/2018
PS Punjabi Bagh
u/s 363 IPC

08.09.2020

Fresh cancellation report filed.

It be checked and registered as per rules.

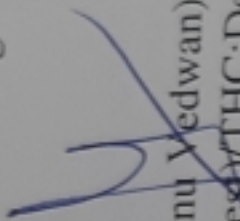
Present:

Ld. APP for the State.

Neither the IO nor the complainant is present.

Let notice be issued to the complainant through IO for

09.12.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

FIR No.607/2018
PS Punjabi Bagh
u/s 363 IPC

08.09.2020

Fresh cancellation report filed.
It be checked and registered as per rules.

Present: Ld. APP for the State.

Neither the IO nor the complainant is present.

Let notice be issued to the complainant through IO for

09.12.2020.

(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

FIR No.245/2018
PS Punjabi Bagh
u/s 279/337 IPC

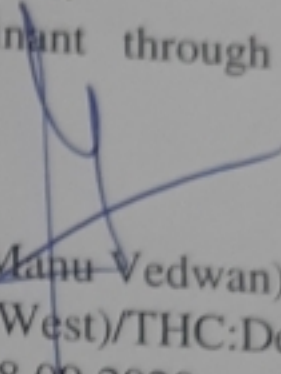
08.09.2020

Fresh cancellation report filed.
It be checked and registered as per rules.

Present: Ld. APP for the State.
Neither the IO nor the complainant is present.

Let notice be issued to the complainant through IO for

08.12.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

08.09.2020

Present. Ld. APP for the State.

Applicant in person.

Request is made to release the vehicle bearing no. **DL8ER 6879** on superdari. Applicant submits that he is the registered owner of the above said vehicle.

Submissions heard. All the relevant documents perused carefully.

The vehicle bearing no. **DL8ER 6879** be released to the registered owner after preparing a panchnama in terms of judgment of Manjeet Singh Vs. State for the purpose of secondary evidence to the satisfaction of TI concerned after due verification regarding address, claim and identity with the conditions that the same will be produced as and when required by this court. The applicant will intimate the court in case he changes his address.

It is to be noted that vehicle to be released by **TI concerned only after due verification of the address and the identity of ownership of the vehicle / registered owner**. TI concerned to release the vehicle only after said verification of ownership as well as verification of documents.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 08.10.2020.

(Manu Vedwan)
MM(West)/THC/08.09.2020

Vehicle No. DL4ER 9951
Circle MTC

08.09.2020
Present.

Ld. APP for the State.

Applicant in person.

Request is made to release the vehicle bearing no. DL4ER 9951 on superdari. Applicant submits that he is the registered owner of the above said vehicle.

Submissions heard. All the relevant documents perused carefully.

The vehicle bearing no. DL4ER 9951 be released to the registered owner after preparing a panchnama in terms of judgment of Manjeet Singh Vs. State for the purpose of secondary evidence to the satisfaction of TI concerned after due verification regarding address, claim and identity with the conditions that the same will be produced as and when required by this court. The applicant will intimate the court in case he changes his address.

It is to be noted that vehicle to be released by TI concerned only after due verification of the address and the identity of ownership of the vehicle / registered owner. TI concerned to release the vehicle only after said verification of ownership as well as verification of documents.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 08.10.2020.

(Mang Vedwan)
MM(West)/THC/08.09.2020

FIR No.463/2017
PS Punjabi Bagh
u/s 328 IPC

08.09.2020

Fresh closure report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Neither the IO nor the complainant is present.

Let notice be issued to the complainant through IO for

08.12.2020.

(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

08.09.2020

Present.

Ld. APP for the State.

Applicant in person.

Request is made to release the vehicle bearing no. **DL5ER 9041** on superdari. Applicant submits that he is the registered owner of the above said vehicle.

Submissions heard. All the relevant documents perused carefully.

The vehicle bearing no. **DL5ER 9041** be released to the registered owner after preparing a panchnama in terms of judgment of Manjeet Singh Vs. State for the purpose of secondary evidence to the satisfaction of TI concerned after due verification regarding address, claim and identity with the conditions that the same will be produced as and when required by this court. The applicant will intimate the court in case he changes his address.

It is to be noted that vehicle to be released by **TI concerned only after due verification of the address and the identity of ownership of the vehicle / registered owner**. TI concerned to release the vehicle only after said verification of ownership as well as verification of documents.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 08.10.2020.

(Manu Vedwan)

MM(West)/THC/08.09.2020

Vehicle No.DL8S CL 2956
Circle MTC

08.09.2020
Present.

Ld. APP for the State.

Applicant in person.

Request is made to release the vehicle bearing no. **DL8S CL 2956** on superdari. Applicant submits that he is the registered owner of the above said vehicle.

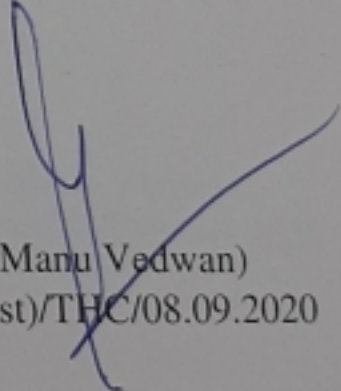
Submissions heard. All the relevant documents perused carefully.

The vehicle bearing no.**DL8S CL 2956** be released to the registered owner after preparing a panchnama in terms of judgment of Manjeet Singh Vs. State for the purpose of secondary evidence to the satisfaction of TI concerned after due verification regarding address, claim and identity with the conditions that the same will be produced as and when required by this court. The applicant will intimate the court in case he changes his address.

It is to be noted that vehicle to be released by **TI concerned only after due verification of the address and the identity of ownership of the vehicle / registered owner**. TI concerned to release the vehicle only after said verification of ownership as well as verification of documents.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 08.10.2020.


(Manu Vedwan)
MM(West)/THC/08.09.2020

Vehicle No. DL1E RA 4636
Circle MTC

08.09.2020

Present. Ld. APP for the State.

Applicant in person.

Request is made to release the vehicle bearing no. **DL1E RA 4636** on superdari. Applicant submits that he is the registered owner of the above said vehicle.

Submissions heard. All the relevant documents perused carefully.

The vehicle bearing no. **DL1E RA 4636** be released to the registered owner after preparing a panchnama in terms of judgment of Manjeet Singh Vs. State for the purpose of secondary evidence to the satisfaction of TI concerned after due verification regarding address, claim and identity with the conditions that the same will be produced as and when required by this court. The applicant will intimate the court in case he changes his address.

It is to be noted that vehicle to be released by **TI concerned only after due verification of the address and the identity of ownership of the vehicle / registered owner**. TI concerned to release the vehicle only after said verification of ownership as well as verification of documents.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 08.10.2020.

(Manu Vedwan)
MM(West)/THC/08.09.2020

08.09.2020

Present.

Ld. APP for the State.

Applicant in person.

Request is made to release the vehicle bearing no. DL8S CR 8605 on superdari. Applicant submits that he is the registered owner of the above said vehicle.

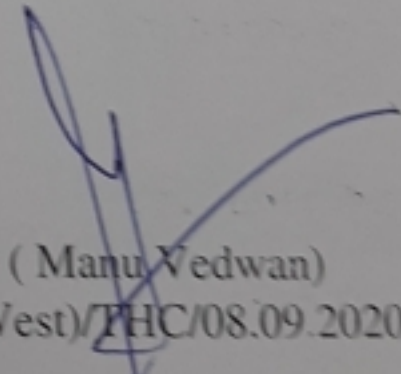
Submissions heard. All the relevant documents perused carefully.

The vehicle bearing no. DL8S CR 8605 be released to the registered owner after preparing a panchnama in terms of judgment of Manjeet Singh Vs. State for the purpose of secondary evidence to the satisfaction of TI concerned after due verification regarding address, claim and identity with the conditions that the same will be produced as and when required by this court. The applicant will intimate the court in case he changes his address.

It is to be noted that vehicle to be released by TI concerned only after due **verification of the address and the identity of ownership of the vehicle / registered owner**. TI concerned to release the vehicle only after said verification of ownership as well as verification of documents.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 08.10.2020.


(Manu Vedwan)
MM(West)/THC/08.09.2020

08.09.2020

Present.

Ld. APP for the State,

Applicant in person.

Request is made to release the vehicle bearing no. DL13 ER 2422 on superdari. Applicant submits that he is the registered owner of the above said vehicle.

Submissions heard. All the relevant documents perused carefully.

The vehicle bearing no. DL13 ER 2422 be released to the registered owner after preparing a panchnama in terms of judgment of Manjeet Singh Vs. State for the purpose of secondary evidence to the satisfaction of TI concerned after due verification regarding address, claim and identity with the conditions that the same will be produced as and when required by this court. The applicant will intimate the court in case he changes his address.

It is to be noted that vehicle to be released by **TI concerned only after due verification of the address and the identity of ownership of the vehicle / registered owner**. TI concerned to release the vehicle only after said verification of ownership as well as verification of documents.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 08.10.2020.

(Manu Vedwan)

MM(West)/THC/08.09.2020

Vehicle No.DL11 SW 4372
Circle MTC

08.09.2020

Present. Ld. APP for the State.

Applicant in person.

Request is made to release the vehicle bearing no. DL11 SW 4372 on superdari. Applicant submits that he is the registered owner of the above said vehicle.

Submissions heard. All the relevant documents perused carefully.

The vehicle bearing no.DL11 SW 4372 be released to the registered owner after preparing a panchnama in terms of judgment of Manjeet Singh Vs. State for the purpose of secondary evidence to the satisfaction of TI concerned after due verification regarding address, claim and identity with the conditions that the same will be produced as and when required by this court. The applicant will intimate the court in case he changes his address.

It is to be noted that vehicle to be released by **TI concerned only after due verification of the address and the identity of ownership of the vehicle / registered owner.** TI concerned to release the vehicle only after said verification of ownership as well as verification of documents.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 08.10.2020.

(Manu Vedwan)
MM(West)/THC/08.09.2020

Vehicle No. DL8S CT 3407
Circle MTC

08.09.2020

Present.

Ld. APP for the State.

Applicant in person.

Request is made to release the vehicle bearing no. DL8S CT 3407 on superdari. Applicant submits that he is the registered owner of the above said vehicle.

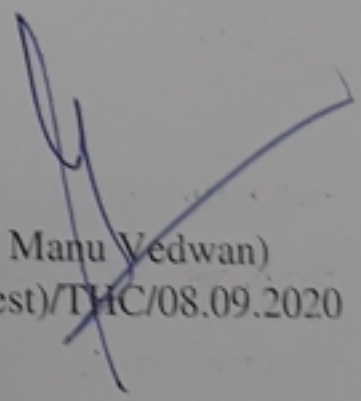
Submissions heard. All the relevant documents perused carefully.

The vehicle bearing no. DL8S CT 3407 be released to the registered owner after preparing a panchnama in terms of judgment of Manjeet Singh Vs. State for the purpose of secondary evidence to the satisfaction of TI concerned after due verification regarding address, claim and identity with the conditions that the same will be produced as and when required by this court. The applicant will intimate the court in case he changes his address.

It is to be noted that vehicle to be released by TI concerned only after due **verification of the address and the identity of ownership of the vehicle / registered owner**. TI concerned to release the vehicle only after said verification of ownership as well as verification of documents.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 08.10.2020.


(Manu Vedwan)
MM(West)/THC/08.09.2020

FIR NO. 562/2020
PS Punjabi Bagh
u/s 188/269/270 IPC

08-09-2020

Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld APP for the State.

Accused is stated to be bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned through IO returnable by 11.12.2020.

(Manu Vedwan)

MM: West District: THC/Delhi

08-09-2020

FIR NO. 585/2020
PS Punjabi Bagh
u/s 188/269/270/34 IPC & 3 ED Act

08-09-2020

Fresh charge sheet filed. It be checked and registered as per rules.

Present: Ld APP for the State.

Accused is stated to be bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned through IO returnable by 11.12.2020.

(Manu Vedwan)

MM: West District: THC/Delhi

08-09-2020

FIR NO. 589/2019
PS Punjabi Bagh
u/s 188 IPC

08-09-2020

Fresh charge sheet filed. It be checked and registered as per rules.

Present: Ld APP for the State.
Accused is stated to be bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned through IO returnable by 10.12.2020.

(Manu Vedwan)

MM: West Distriet: THC/Delhi

08-09-2020

FIR NO. 00706/2020
PS Punjabi Bagh
u/s 411 IPC

08-09-2020

Fresh charge sheet filed. It be checked and registered as per rules.

Present: Ld APP for the State.

Accused is stated to be bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby

take cognizance of the offence.

Let accused be summoned through IO returnable by 11.12.2020.

(Manu Vedwan)

MM: West District: THC/Delhi

08-09-2020

FIR NO. 619/2020
PS Punjabi Bagh
s/s 188/269/270/34 IPC & 3 ED Act

08-09-2020

Fresh charge sheet filed. It be checked and registered as per rules.

Present: Ld APP for the State.

Accused is stated to be bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned through IO returnable by 11.12.2020.

(Mansu Yadwan)

MM: West District: THC/Delhi

08-09-2020

FIR NO. 602/2019
PS Punjabi Bagh
u/s 188 IPC

08-09-2020

Fresh charge sheet filed. It be checked and registered as per rules.

Present: Ld APP for the State.

Accused is stated to be bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned through IO returnable by 10.12.2020.

(Manu Vedwan)

MM: West District: THC/Delhi

08-09-2020

FIR NO. 430/2020
PS Punjabi Bagh
u/s 188 IPC

08-09-2020

Fresh charge sheet filed. It be checked and registered as per rules.

Present: Ld APP for the State.

Accused is stated to be bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned through IO returnable by 10.12.2020.

(Manu Vedwan)

MM: West District: THC/Delhi

08-09-2020

FIR NO. 517/2020
PS Punjabi Bagh
u/s 188 IPC

08-09-2020

Fresh charge sheet filed. It be checked and registered as per rules.

Present: Ld APP for the State.
Accused is stated to be bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned through IO returnable by 10.12.2020..

(Manu Vedwan)

MM: West District: THC/Delhi

08-09-2020

FIR No.000011/2020
u/s 411 IPC
PS Punjabi Bagh

08.09.2020

Fresh charge sheet filed.

It be checked and registered as per rules.

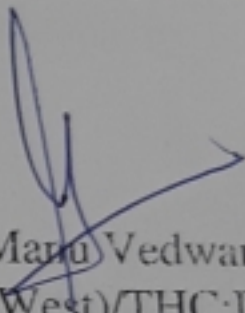
Present: Ld. APP for the State.
Accused is stated to be in JC.

Heard. Perused the file.

On the basis of charge sheet and annexing documents, I hereby
take cognizance of the offence. Let copy of the charge sheet be supplied to
the accused through Jail Superintendent concerned.

Be put up for appearance of accused / further proceedings on

22.09.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

08.09.2020

FIR NO. 564/2020
PS Punjabi Bagh
u/s 188 IPC

08-09-2020

Fresh charge sheet filed.

It be checked and registered as per rules.

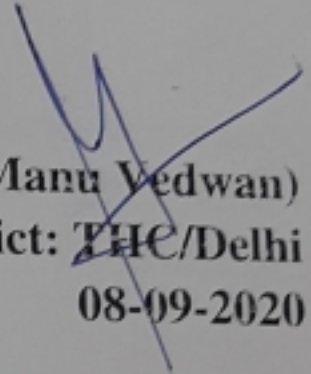
Present: Ld APP for the State.

Accused is stated to be bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned through IO returnable by 11.12.2020.


(Manu Vedwan)

MM: West District: ~~THC~~/Delhi

08-09-2020

FIR NO. 537/2020
PS Punjabi Bagh
u/s 188 IPC

08-09-2020

Fresh charge sheet filed. It be checked and registered as per rules.

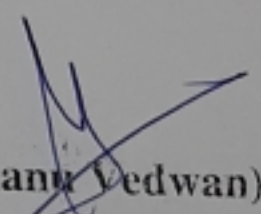
Present: Ld APP for the State.

Accused is stated to be bail.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby
take cognizance of the offence.

Let accused be summoned through IO returnable by 10.12.2020.


(Manu Vedwan)

MM: West District: THC/Delhi

08-09-2020

08-09-2020

FIR NO. 012583/2020
U/s.379 IPC
PS Punjabi Bagh

This is an application for releasing vehicle bearing No. DL3S DJ 2107 on superdari moved by the applicant Vishal.

Present:- Ld. APP for the State.
Ld. Counsel for the applicant with applicant.
Vehicle is registered in the name of the applicant.
Perused the reply of IO.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as "Sunder Bhai Ambalal Desai Vs. State of Gujrat", AIR 2003 SC 638, wherein it has been held,

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as "Manjit Singh Vs. State" in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances as law laid down in the above said case laws, let the Vehicle **bearing No. DL3S DJ 2107** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court. **Photographs of the vehicle be taken by the SHO /IO concerned as mentioned above and shall file the same along with negatives/CD along with challan in the court. Cost of the photographs shall be borne by the applicant. The panchnama be also prepared (as mentioned above) before releasing the vehicle and goods.**

Copy of this order be given *dasti* to applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

(Manu Vedwan)

MM/West/THC/Delhi:08-09-2020

CC No.1985/2019
State Vs Hira Lal
FIR NO. 22/2019
PS Punjabi Bagh

08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.
Sh Sunny Garg, Ld LAC for the accused.
As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 08-12-2020.

(Manu Vedwan)
MM: West District: THC/Delhi
08-09-2020

CC No. 10027/2018
State Vs Amit Juneja
FIR NO. 525/2018
PS Tilak Nagar

08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 08-12-2020.

(Manu Vedwan)
MM: West District: DHC/Delhi
08-09-2020

CC No.9186/2018
State Vs Manohar @ Tony
FIR NO. 556/2018
PS Punjabi Bagh

08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present:

Ld APP for the State.

Ms Deepika Saxena, Ld LAC for the accused.

Sh Panchal Subhash, Ld Counsel for accused Manohar @ Tony.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07-12-2020.

(Manu Vedwan)

MM: West District: THC/Delhi

08-09-2020

CC No.9815/2018
State Vs Saurabh Sehra
FIR NO. 528/2018
PS Tilak Nagar

08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present:

Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 08-12-2020.

(Manu Vedwan)

MM: West District, THC/Delhi

08-09-2020

CC No.9985/2018
State Vs Dharam Singh
FIR NO. 508/2018
PS Tilak Nagar

08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present:

Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 08-12-2020.

(Manu Vedwan)
MM: West District: DHC/Delhi
08-09-2020

CC No. 5204/2018
State Vs Deepak Sehrawat @ Deepu
FIR NO.3134/2018
PS Punjabi Bagh

08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 08-12-2020.

(Manu Vedwan)
MM: West District: THC/Delhi
08-09-2020

CC No. 3327/2018
State Vs Komal
FIR NO. 357/2017
PS Punjabi Bagh

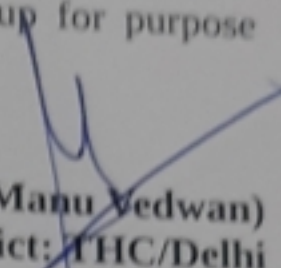
08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present:

Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 08-12-2020.


(Manu Vedwan)

MM: West District: THC/Delhi
08-09-2020

CC No.4620/2017
State Vs Jaswant Singh
FIR NO. 487/2016
PS Punjabi Bagh

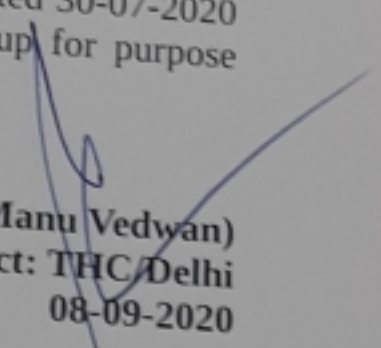
08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present:

Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 08-12-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
08-09-2020

CC No.1214/2017
State Vs Rajesh Kumar
FIR NO. 696/2016
PS Punjabi Bagh

08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present:

Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 08-12-2020.

(Manu Vedwan)
MM: West District: THC/Delhi
08-09-2020

CC No. 08/2018
State Vs Vinod Kumar
FIR No. 98/2013
PS Punjabi Bagh

08-09-2020

The present case was earlier adjourned on block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 08-12-2020.

(Mang Vedwan)
MME: West District: THC/Delhi
08-09-2020

CC No.60844/2016
State Vs Shiv Kumar Bharti
FIR NO. 118/2011
PS Punjabi Bagh

08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.

Accused in person.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 08-12-2020.

(Manu Vedwan)

MM: West District: THC/Delhi
08-09-2020

CC No. 73157/2016
State Vs Satish Kumar
FIR NO. 255/2010
PS Punjabi Bagh

08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present:

Ld APP for the State.

Sh Sanjeev, Ld Counsel for the accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 15-12-2020.

(Manu Vedwan)

MM: West District: THC/Delhi

08-09-2020

CC No. 73157/2016
State Vs Satish Kumar
FIR NO. 255/2010
PS Punjabi Bagh

08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present:

Ld APP for the State.

Sh Sanjeev, Ld Counsel for the accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 15-12-2020.

(Manu Vedwan)
MM: West District: THC/Delhi
08-09-2020

CC No. 69671/2016
State Vs Priyank Jain
FIR NO. 329/2010
PS Punjabi Bagh

08-09-2020

The present case was earlier adjourned en-block on 05-05-2020 for 08-09-2020 as per the directions of the Hon'ble High Court.

Present:

Ld APP for the State.

Sh Amit Kumar, Ld Counsel for the accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 08-12-2020.

(Manu Vedwan)

MM: West District: THC/Delhi

08-09-2020